

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 56 of 97

Date of order : 25.1.2005

Present : Hon'ble Mr.D.C.Verma, Vice-Chairman
Hon'ble Mr.G.R.Patwardhan, Administrative Member

AJIT KHERWAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel

For the respondents: None

O R D E R

D.C.Verma.VC:

During the course of hearing, Mr.A.Chakraborty, 1d.counsel appearing for the applicant submitted that he wants to withdraw the present OA to get a declaration that the present applicant is one of the son of the late employee whose name is not recorded in the Railway records. Mr.Chakraborty submits that after obtaining the same he be given liberty to approach the Tribunal if so advised.

2. The OA is allowed to be withdrawn with liberty as per rules.

No order as to costs.

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MEMBER(A)

D.C.Verma
VICE-CHAIRMAN

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